GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:773 ANSWERED ON:14.08.2012 PENDING MERCY PETITIONS

Ahir Shri Hansraj Gangaram; Bali Ram Dr. ; Jindal Shri Naveen; Khaire Shri Chandrakant Bhaurao; Thakur Shri Anurag Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of cases of capital punishment in which sentence has been executed along with the pending cases and the reasons therefor;
- (b) the details of mercy petitions pending with the Government; and
- (c) the measures taken by the Government to expedite the processing of the pending mercy petitions?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): As per the information received from NCRB, only one execution has been carried out since year 2000. Details of cases pending for execution are not maintained centrally. However, presently 12 mercy petition cases of 17 death convicts are pending under Article 72 of the Constitution of India. The details of these pending mercy petition cases are enclosed as Annexure. Three mercy petition cases of five death convicts have been rejected recently and they have approached the courts against the rejection of mercy petitions and are thus sub-judice.
- (c): The cases of mercy petitions are processed expeditiously in consultation with the concerned Governments/Departments and President's Secretariat for a final decision of the President of India under Article 72 of the Constitution. However, the power under Article 72 of the Constitution does not contain any limitation as to the time, in which the power conferred might be exercised.